

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.243/GT/2017

Subject : Petition for determination of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) for the period from date of commercial operation of Unit-I (1.4.2016) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : Assam Power PDCL & ors

Date of hearing : **18.12.2018**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Prashant Chaturvedi, NTPC
Shri Nishant Gupta, NTPC
Shri Shankar Saran, NTPC
Shri H.M.Sharma, Objector
Ms.Ritika Singhal, Advocate, FINER (Objector)

Record of Proceedings

This Petition has been filed by the Petitioner, NTPC for determination of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) ('the generating station') for the period from COD of Unit-I i.e. 1.4.2016 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that Unit-II of the generating station has achieved COD on 1.11.2017 and Unit-III is expected to be declared under commercial operation during this financial year. He also submitted that tariff may be determined as prayed for in the Petition.

3. None appeared on behalf of the Respondents. One Shri H.M.Sharma submitted that he is appearing on behalf of Ms. Mallika Sharma Bezbaruah, an individual consumer based in Assam and requested for direction to the Petitioner to implead the consumer as a respondent in the matter.

4. The learned counsel appearing for Federation of Industries and Commerce of North Eastern Region (FINER), submitted that FINER is an industrial consumer in the State of Assam, drawing power from the generating station of the Petitioner. Accordingly, she prayed that the Consumer Association may be impleaded in the matter and time may be granted to file its objections in the matter.

5. The Commission observed that consumers can participate in the proceedings as Objectors in terms of Regulation 52(2) of the CERC (Conduct of Business) Regulations, 1999, as amended from time to time, with the approval of the



Commission. The Commission declined the request of Shri Sharma and the learned counsel for FINER for impleadment. The Commission permitted the consumer and FINER to participate in the proceedings as objectors and directed to file their response/ objections in the matter, after obtaining copies of the Petition downloaded from the website of the Petitioner.

6. Accordingly, the Commission directed the Respondents and the Objectors to file their replies/objections in the matter on or before **21.1.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **28.1.2019**.

7. Matter shall be listed for hearing in due course for which separate notice shall be issued to the Respondents/Objectors. Pleadings shall be completed by the parties within the due dates mentioned above.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

